NATIONAL COMPANY LAW TRIBUNAL
KOCHI BENCH

CORAM: **SHRI SHYAM BABU GAUTAM** **TMT. T.KRISHNA VALLI**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	CP(IBC)/53/KOB/2023
SECTION	SECTION 7 IBC R/W RULE 4 AAA.
NAME OF PARTIES	YES BANK LIMITED V/S NIRAAMAYA RETREATS KUMRAKOM PVT LTD.
PETITIONERS ADVOCATE/ PROFESSIONAL	SHAMEEM AHAMED , AKHIL PHILIP MANTHOTTIYIL, DANIYA RASHEED PALLIYALIL
RESPONDENTS ADVOCATE/ PROFESSIONAL	

Office Notes

19 JAN 2024

O R D E R

CP(IBC)/53/KOB/2023

Learned Counsel, Ms. Daniya Rasheed physically appears on behalf of the Petitioner Bank and submits across the bar that the Corporate Debtor has paid the entire amount which was due and payable to the Financial Creditor, as indicated in the present CP(IBC)/53/KOB/2023. On receipt of the entire amount, nothing remains due and payable. Hence, Learned Counsel for the petitioner states that she has instructions from her client, Viz., Yes Bank Limited not to press the present CP bearing No. 53/KOB/2023 and was further instructed to withdraw the same.

Taking note of the submissions of the Learned Counsel appearing on behalf of the Petitioner/Financial Creditor, this bench is satisfied, accordingly, the present CP(IBC)/53/KOB/2023 is **dismissed as withdrawn,** file be consigned to record. Resultantly, all Pending IAs and MAs, if any stands closed.

Sd /- **Sd /-**

SHYAM BABU GAUTAM **T.KRISHNA VALLI**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**